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**NATIONAL COMPANY LAW TRIBUNAL**  
**KOLKATA BENCH**  
**KOLKATA**

C.P (IB) No. 251/KB/2017  
 CA(IB) No. 97/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
 2. Hon'ble Member (J) Shri Jinan K.R

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05<sup>th</sup> February 2018, 10.30 A.M**

Name of the Company	Rural Electrification Corporation Ltd.-Vs-Ferro Alloys Corporation Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr. Anshuman Banerjee, Adv.	for the Resolution Proposer	Mr. 5/2/18
2. MANJU BHUTERIA, Adv.		
3. URMILA CHAKRABORTY, Adv.	for the Financial creditor.	Mr 5.2.18
1. Rahul Andly Adv.	For Corporate Debtor.	Mr. 5/2/18
1) Mr. Pratap Chatterjee Ss. Advocate		
2) Mr. Gautam Mitra Ss. Advocate	For Ballesore Alloys Limited.	
3) Mr. Debojyoti Datta Advocate		Mr. 5/2/18.
4) Mr. Rishabh Mehta Advocate		
5) Mr. Birendra Gondamani Advocate		
6) Mr. Abhilash Natarajan Advocate		

## ORDER

Ld. Counsel on behalf of the Resolution Professional (RP) as well as Ld. Counsel for the operational creditor, the corporate debtor and the applicant of CA (IB) No. 97/KB/2018 is present.

Ld. Counsel appearing on behalf of RP has sought leave for submission of reply to the application filed. Time is allowed. Reply may be filed within 10 days with a copy in advance to the applicant. On receipt of the reply rejoinder, if any, may be filed within 7 days with a copy in advance to the RP.

Ld. Counsel for the application is directed to serve the copy of the application to the Committee of Creditors.

List it on 26/02/2018 for hearing.

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(Jinan K.R.)  
Member (J)